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THE HIGH COURT OF KERALA

Kochi - 682 031
Dated - 29-05-2015

PROCEEDINGS

Retirement on superannuation - charge arrangements- Orders issued.

ORDER NO.B1- 17438 / 2015

1. Shri K.Bhaskaran, District Judge, Kalpetta will hand over charge of his office to the Additional District Judge-II / Additional MACT, Kalpetta on the AN of 30-05-2015 on his retirement on superannuation from the Kerala State Higher Judicial Service, on the AN of 31-05-2015 on attaining the age of Sixty years.

The Additional District Judge-II / Additional MACT, Kalpetta will hold the full additional charge of District Judge, Kalpetta, till new officer takes charge.

2. Shri P.Mohanadas, District Judge, now functioning as Judge, Family Court, Ernakulam will retire on superannuation from the Kerala State Higher Judicial Service, on the AN of 31-05-2015 on attaining the age of Sixty years. He will continue as Judge, Family Court, Ernakulam in accordance with the provisions of the section 4(5) of Family Courts Act, 1984 and Rule 3 of the Family Court (Kerala) Additional Rules, 1990, until further orders in exigencies of service or the vacancy is required for regular hands from the Kerala State Higher Judicial Service.

3. Shri Cherian K.Kuriakose, District Judge now functioning as President, Consumer Disputes Redressal Forum, Ernakulam will retire on superannuation from the Kerala State Higher Judicial Service, on the AN of 31-05-2015 on attaining the age of Sixty years.

4. Shri N.Prasannan, Assistant Public Prosecutor now functioning as Temporary Judicial Magistrate of the First Class, Mattannur will hand over the charge of his office to the Judicial Magistrate of the First Class, Thalassery on the A.N. of 30-05-2015 on his retirement from the Government Service on 31-05-2015 on attaining the age of Fifty Six years.

The Judicial Magistrate of the First Class, Thalassery will hold the full additional charge of the Judicial Magistrate of the First Class, Mattannur, until further orders.

(By Order)


N. Anil Kumar

Registrar (Subordinate Judiciary)

To

The Accountant General(A&E) Kerala, Thiruvananthapuram(4)
The Principal Accountant General (Audit) Kerala, Thiruvananthapuram.
The Additional Chief Secretary to Government, Home (C) Department,
Thiruvananthapuram(with C/L).
The District Judge, Ernakulam, Kalpetta & Thalassery
The Officers concerned(2 copies).
The Public Relations Officer, High Court.
The PS to the Honourable the Chief Justice, High Court.
The Confidential Assistants to the Registrars, High Court.
The B2, B3, B4, B5, C1, D3, D4, E1 & I1 Seats, E-courts cell, High Court.
The Administrative Records Section, High Court (2 Copies).

Copy submitted to:

The Honourable the Judges